



Central Administrative Tribunal, Principal Bench

O.A.No.607 of 2004

New Delhi. this the 9th day of March, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)**

Dr. Puja Bhasin,
W/o Dr. Samarjeet Grover,
R/o A-75/I, SFS Flats,
Saket, New Delhi-17

....Applicant

(By Advocate: Shri Ashish Kumar)

Versus

1. Govt. of NCT of Delhi
Through the Principal Secretary (Health)
Dept. of Health & Family Welfare,
9th Floor, A Wing,
Delhi Secretariat, I.P. Estate,
New Delhi-2

2. Union of India
Through the Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant by virtue of the present application seeks a direction that she should be granted all the benefits as are admissible to Medical Officers appointed on regular basis and should be replaced only by a regular employee. In this regard, the record reveals that the applicant has represented only on 3.3.2004 to the Secretary (Health), Department of Health and Family Welfare. At this stage, even a decision on the claim of the applicant has not been taken.

2. Consequently, without dwelling into the merits of the matter, we direct respondent no.1 to take a decision preferably within two months of the receipt of the

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certified copy of the present order and communicate it to the applicant. We make it clear that we are not expressing ourselves on the merits of the matter. O.A. is disposed of.

Naik
(S.K. Naik)

Member (A)

Ag
(V.S. Aggarwal)
Chairman

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